

Fair price shops opened in inaccessible areas

1961. SHRI MANVENDRA SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the number of fair price shops opened in inaccessible areas of the country during last year, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : The information is being collected and will be laid on the Table of the House.

Subsidy for purchase of diesel for fishing Trawlers to Andhra Pradesh

1962. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any subsidy for purchase of diesel for fishing trawlers is given to Andhra Pradesh;

(b) whether any subsidised loans for purchase of country boats are also given; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) and (c) No subsidised loan is given by the Central Government for purchase of country boats. However, the State Government of Andhra Pradesh give a subsidy of 25 per cent for purchase of non-mechanised contrivances (craft and tackle) by the fishermen.

Non-payment of E.P.F. dues to deceased/retired employees by Birla Textiles (Texmaco) Delhi

1963. SHRI WANGPHA LOWANG : SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of LABOUR be pleased to state :

(a) the time by which the amount of Provident Fund dues of a deceased employee of a mill/factory must be cleared and payment made to his widow/heirs ;

(b) whether some conditions are stipulated which must be fulfilled before P.F. dues are cleared ; if so, the details thereof ;

(c) names and number of the officers, employees of Birla Textiles (Texmaco) Delhi died during the period 1 January, 1985 to 31 October, 1985 and whose Provident Fund dues have not been cleared by the management so far ;

(d) whether Government have received any representations in this regard ; if so the details thereof and action taken thereon ; and

(e) steps Government are taking to get the dues of the deceased of Birla Textiles, cleared to provide relief to the widows/heirs of deceased employees ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) (a) Normally the P.F. dues of a deceased employee is expected to be settled and the payment made to the widow/heirs of the deceased by the Board of Trustees within a period of one month from the date of receipt of the claim from the claimant.

(b) The outgoing employees widows/heirs are required to submit their claims in the forms prescribed by the Board of Trustees for the purpose.

(c) According to available information, all the claims of P.F. of the employees of establishment who had died during the period 1st Jan., 1985 to 30 October, 1985 have been settled by the management and no claim is reported to be pending.

(d) No, Sir.

(e) Does not arise,